

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table—

- (i) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—
 - (a) GSR. No. 708 dated the 27th May, 1961
 - (b) GSR. No. 863 dated the 8th July, 1961. [*Placed in Library, See No. LT-3088/61*].
- (ii) A copy of Notification No. GSR. 763 dated the 10th June, 1961 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library, See No. LT-3091/61*].

NOTIFICATIONS UNDER SEA CUSTOMS ACT, THE CENTRAL EXCISES AND SALT ACT AND THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

- (i) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) GSR. No. 837 dated the 1st July, 1961
 - (b) GSR. No. 838 dated the 1st July, 1961
 - (c) GSR. No. 840 dated the 1st July, 1961

- (d) GSR. No. 872 dated the 8th July, 1961
- (e) GSR. No. 874 dated the 8th July, 1961
- (f) GSR. No. 875 dated the 8th July, 1961

[*Placed in Library, See No. LT-3092/61*].

- (ii) A copy of Notification No. GSR. 772 dated the 19th June, 1961 containing Corrigendum to Notification No. GSR. 188 dated the 18th February, 1961, under sub section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.

[*Placed in Library, See No. LT-3093/61*].

- (iii) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) GSR. No. 835 dated the 1st July, 1961

- (b) GSR. No. 836 dated the 1st July, 1961

- (c) GSR. No. 868 dated the 8th July, 1961

- (d) GSR. No. 869 dated the 8th July, 1961

[*Placed in Library, See No. LT-3094/61*].

- (iv) A copy of the Medicinal and Toilet Preparations (Excise Duties) Third Amendment Rules, 1961 published in Notification No. GSR. 899 dated the 15th July, 1961, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

[*Placed in Library, See No. LT-3095/61*].

12-14 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1961-62

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of Shri Morarji Desai, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1961-62.